

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 8170/2018

RAGHUBIR SINGH TANDON (D) THROUGH LRS

Appellant(s)

VERSUS

RANJEET SINGH TANDON (D) THR. LRS. & ORS.

Respondent(s)

(OFFICE REPORT ON DEFAULT IS TO BE LISTED
IA No. 27261/2019 - APPLICATION FOR SUBSTITUTION
IA No. 171746/2019 - SUBSTITUTED SERVICE)

Date : 24-02-2020 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
[IN CHAMBER]

For Appellant(s) Mr. Anuj Agarwala, Adv.
Mr. Pramod B. Agarwala, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Four weeks' time is granted to the learned
counsel for the appellants to cure the defects in the
applications for substituted service and the
application for substitution, as pointed out by the
Registry.

(GEETA AHUJA)
COURT MASTER (SH)

(ANAND PRAKASH)
BRANCH OFFICER